

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 26th SEPTEMBER, 2022, 10:30 A.M.

CP No. 44/CB/2022

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad

Name of the Company	Sanjay Nilkanth Derkar -Vs- Shree Vishnu Power & Energy Pvt. Ltd. & Ors.
Under Section	241-242

For Petitioner (s)

Mr. Arjun Agarwal, Adv.
 Mr. Rajiv Virmani, Adv.

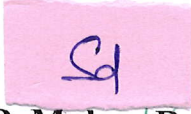
For Respondent (s)

Ms. Prachi Johri, Adv. (R1&R3)

ORDER

Ld. Counsel Mr. Arjun Agarwal appears on behalf of the applicant. Ld. Counsel Ms. Prachi Johri appears on behalf of R1 and R3. Clarifies that in the previous order it has been wrongly mentioned that she is the counsel on record for R1 to R5 although her Vakalatanama is only filed in respect of R1 and R3. Reply of R1 and R3 has already been filed and is in record. There is no representation for R2, R4 and R5. Registry is directed to send notice by speed post and by e-mail (if e-mail ID available) to R2, R4 and R5, who shall have two weeks' time to file reply affidavit on receipt of notice. Copy thereof shall be served on the counsel on record for the opposite party. Petitioner is also directed to serve private notice to R2, R4 and R5 and file affidavit of service at least three days before next date of hearing. Ld. Counsel appearing for R1 and R3 also submits that they have filed an application numbered as 57/CB/2022, which is not on Board today. Registry is directed to tag along this application with the main petition on the next date of hearing, if found defect free. List the matter on 14.11.2022.


Satya Ranjan Prasad
Member (Technical)


P. Mohan Raj
Member (Judicial)